

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2060
ANSWERED ON:16.12.2003
COMMUNITY SERVICE FOR PETTY OFFENDERS
BODAKUNTI VENKATESHWARLU

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had proposed to introduce imposition of community services as an alternative to imprisonment for the benefit of petty offenders; and

(b) if so, the measures taken by the Government to help offenders sentenced to less than 2 years imprisonment to skip jail term?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a) & (b): The lapsed Criminal Law (Amendment) Bill, 1978 had, inter alia, a proposal to include community service as one of the modes of punishments. The Law Commission of India, in its 156th Report submitted after reviewing the Indian Penal Code, 1860 and also the provisions of the lapsed Criminal Law (Amendment) Bill, 1978, re-examined the proposed punishment of community service. However, the proposed punishment of community service did not find favour with the Commission.